

14 25 hrs

CONSTITUTION (AMENDMENT)  
BILL\*

(Amendment of Part IV)

श्री भोगेन्द्र झा (जयनगर) उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि भाग के सविधान का और सशोधन करने वाले विधेयक को पुर स्थापित करने की अनुमति दी जाय।

MR DEPUTY-SPEAKER The question is

"That leave be granted to introduce a Bill further to amend the Constitution of India"

*The motion was adopted*

श्री भोगेन्द्र झा मैं विधेयक को पुर स्थापित करता हूँ।

14 26 hrs

SALARIES AND ALLOWANCES OF  
MEMBERS OF PARLIAMENT  
(AMENDMENT) BILL\*

(Insertion of new Section 8 A)

श्री पन्नालाल बाबूपाल (गंगा नगर) उपाध्यक्ष महोदय मैं प्रस्ताव करता हूँ कि संसद्

सदस्यों के वेतन तथा भत्ते अधिनियम, 1954 का और सशोधन करने वाले विधेयक को पुर-स्थापित करने की अनुमति दी जाय।

MR DEPUTY-SPEAKER The question is

"That leave be granted to introduce a Bill further to amend the Salaries and Allowances of Members of Parliament Act 1954

SHRISHRI M BANERJEE (Kanpur) I oppose this Bill A similar Bill was sought to be introduced just now by Shri Y P Mandal Shri Panna Lal Baruupal, who looks after the welfare of the hon Members so well, says in this Bill

"A member shall, on ceasing to be a member of either House of Parliament—

(1) be entitled to receive a pension at the rate of three hundred rupees per mensem,"

Have you ever heard of a person drawing a salary of Rs 500 getting a

\* Published in Gazette of India Extraordinary, Part II, Section 3, dated 28-5-71.